

ITEM NO.33

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 671/2022

M. PURUSHOTHAMAN

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.120407/2022-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

Date : 10-10-2022 The petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to appear and argue in person is granted.

Mr. M. Purushothaman who is appearing in person prays for and
is granted liberty to withdraw this petition with further liberty
to take appropriate steps and make representation to the concerned
authorities.

The writ petition is dismissed as withdrawn accordingly.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER